S.no. 02 Supplementary

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR Supplementary Cause List (During Coronavirus List) (Video Conference from Jammu)

EMG-AA no.39-AA/2020 EMG-CM no.40-AA/2020

Union Territory of J&K

..... Appellant(s)

Through: Mr H.Aman Ali, Dy.AG

Versus

M/s Hindustan Construction Co. Ltd and othersRespondent(s)

Through: Mr Dayan Krishnan, Senior Advocate with Ms Mala Vika Lal, Adv (Via WhatsApp Video from Delhi)

CORAM: HON'BLE MR JUSTICE VINOD CHATTERJI KOUL, JUDGE

ORDER 15.05.2020

- Mr Dayan Krishnan, learned Senior Advocate, from Delhi, sought permission to take part in the instant proceedings through *WhatsApp Video* as he could not come present in the matter due to restrictions imposed by the authorities in view of the epidemic COVID-19.
- 2. Given the present pandemic scenario in the country that has emanated due to contagion COVID-19, more particularly in Union Territory of Jammu and Kashmir, Mr Dayan Krishnan, learned Senior Counsel, is permitted to partake in the instant proceedings through WhatsApp Video.
- 3. Notice. Notice in CM as well.
- 4. Ms Mala Vika Lal accepts notice on behalf of respondents.

- 5. I have heard and considered the submissions of learned counsel for both the parties.
- 6. All that has been stated by learned counsel for parties is subject-matter of consideration at final adjudication of the matter inasmuch as it is an interim stage and, therefore, other-side is at liberty to file objections within four weeks with copy in advance to learned counsel for appellant. List immediately thereafter.
- 7. In the above backdrop and as an *ad interim* measure, impugned Award and judgement to the extent impugned ward has been partially allowed by court below, shall stay. This order, however, shall be subject to objections and till next date of hearing before the Bench.
- 8. Call for the record.
- 9. Learned senior counsel for respondents states that he does not have copy of the appeal so as to prepare and file the objections within fixed time. Let copy of the appeal along with its annexures be provided by learned counsel for appellants forthwith to the learned senior counsel for respondents to enable him to file objections in the matter.
- 10.Registry to transmit copy of this order to learned counsel for both the parties.

(Vinod Chatterji Koul) Judge

<u>Srinagar</u> 15.05.2020 Ajaz Ahmad, PS